

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 10

C.P.(IB)2499/MB/2019

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Gupta Coal India Pvt Ltd**
Vs.
Maharashtra State Mining Corporate Ltd

Appearance (via video-conference):

For the Applicant	:	PCA Ayush J Rajani
Liquidator	:	Mr. Abhay Manudhane
For the Respondent	:	Mr. Rommill Jain, Advocate

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Both sides present.

Record reveals that no Affidavit in Reply has been filed by the Corporate Debtor so far in this matter. The Corporate Debtor has been consistently taking time on the pretext that they are sincerely interested to settle the matter with the Liquidator of the Operational Creditor. Today also, the Counsel for the Corporate Debtor once again requested for some time for settlement. Since the Corporate Debtor is the state Government organisation and considering the difficulty, this Tribunal finally grants Four weeks' time to settle the matter failing which the Company Petition will be decided on merits without any further argument or without giving any chance to the Corporate Debtor to file and place on record Affidavit in Reply, etc.

Both Parties shall address their argument on the next date of hearing, irrespective of the outcome of the settlement.

List this matter on Board on 18.04.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

10.03.2023
Vedant

Sd/-

H. V. SUBBA RAO
Member (Judicial)